

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Notice with
copy of the
order dt. 25.2.02
sent issue to all
respondents by speed
post ms. The said
copy of order
given to the both
counsel.

Rept
28/2

Price
S.O

Rept

A.D. not returned.
Mr. S. Dash, A.S.E
appearing for
all respondents.

Show cause why
billed.

Further orders
eg: stay.

Rept
14/3 Bench

free copy of
the order
dt. 15.3.02 given
to the both
counsel.

Rept
28/3

Rept

S.O

Copies of the order be sent to
respondents and a copy of the order be handed
over to the learned counsel for the petitioner.

Yolant
25/02/2002
MEMBER (JUDICIAL)

Order dt. 15.3.2002

At request two weeks time
is allowed to file show cause. call on
1.4.2002. Interim stay passed earlier
is to continue.

Copy of order be handed over
to learned counsel for both sides.

Yolant
Member (J)

ORDER DT. 1-4-2002.

Heard learned counsel for both sides.
Perused the Original Application and the counter
filed by the Respondents. The Original Application
as not maintainable.
is dismissed, without being admitted, NO costs.
with the dismissal of the Original Application,
the interim order passed on 25.2.2002 stands
vacated.

Yolant
Member (Judicial)
01.04.2002